

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.240/MP/2021

- Subject : Petition for grant of Stage-II connectivity to the Petitioner under Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-Term Open Access in inter-State Transmission and related matters) regulations, 2009 and for seeking appropriate directions by the Commission on the Respondent No.1 to grant physical connectivity for the Petitioner's Project with present transformer capacity of 55 MVA for achieving early commissioning of approximately 27 MW out of the total Project capacity of 50.6 MW.
- Date of Hearing : **13.9.2023**
- Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Powerica Limited
- Respondents : Central Transmission Utility of India Limited (CTUIL) and Anr.
- Parties Present : Shri Sakya Singha Chaudhuri, Advocate, Powerica
Shri Praveen Arora, Advocate, Powerica
Shri Ravish Kumar, Advocate, Powerica
Ms. Suruchi Kotoky, Advocate, Powerica
Shri Gul Zehra, Powerica
Shri Swapnil Verma, CTUIL
Shri Ranjeet Singh Rajput, CTUIL
Ms. Priyanshi Jadiya, CTUIL
Shri Rangudu Sricharan, CTUIL

Record of Proceedings

At the outset, learned counsel for the Petitioner submitted that the Petitioner has commissioned its 50.6 MW Wind Power Project with the current transformer capacity of 55 MVA as against the Respondent CTUIL's insistence on setting up a 100 MVA transformer by relying upon Clause 12.2.2 (iv) of the Detailed Procedure for "Grant of Connectivity to the Project Based on Renewable Sources to Inter-State Transmission System" ('Detailed Procedure') issued under the Connectivity Regulations, 2009. Learned counsel pointed out that under the General Network Access regime, the requirement of installation of a minimum 100 MVA transformer has already been removed from the Detailed Procedure issued thereunder. Learned counsel submitted that the Petitioner has already undertaken to enhance the transformer capacity to 100 MVA as and when any additional capacity/generation comes up. In this regard, the Petitioner has already made all the necessary arrangements, including land for accommodating a 100 MVA transformer at the

Pooling Station. However, keeping in view the changes in the land policy in the State of Gujarat, it is very unlikely that any additional capacity may come up at the Pooling Station, and in such circumstances, the installation of a 100 MVA transformer will not be an optimal option. Learned counsel submitted that insofar as the Undertaking dated 21.10.2021 is concerned, the said Undertaking was without prejudice to the Petitioner's contention before the Commission in the present case, whereby the Petitioner has, *inter alia*, sought to invoke the Commission's Power to Relax provisions of the Detailed Procedure.

2. The representative of the Respondent, CTUIL, submitted that the Respondent has already filed its reply, wherein it has indicated that, as per Clause 12.2.2 (iv) of the Detailed Procedure, the Petitioner was required to install the transformer of a minimum of 100 MVA. The representative of CTUIL also confirmed that under the GNA regime, such a requirement is no longer there.

3. In response to the specific query of the Commission with regard to the technical aspects/difficulties, if any, associated with the non-installation of 100 MVA transformer and continuing with the existing 55 MVA transformer till additional generation added, the representative of CTUIL sought liberty to file an additional affidavit on the above aspect.

4. After hearing the learned counsel for the Petitioner and the representative of CTUIL, the Commission directed CTUIL to file the following information on an affidavit within two weeks:

(a) Schedule of other generators, which are planned to come in the vicinity of Petitioner's generator pooling station?

5. Subject to the above, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)